

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (ii)]

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

NOTIFICATION

New Delhi, the th 28 of September, 2019

S.O.....(E).- In exercise of the powers conferred under sub-section (2) of section 139AA of the Income-tax Act, 1961 ('Act')(43 of 1961), the Central Government hereby amends the notification of the Ministry of Finance (Department of Revenue) dated 31st March, 2019, published in the Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii) vide S.O. number 1495(E) dated 01st April, 2019.

2. In the said notification: -

- (i) in paragraph 1, 30th September, 2019 shall be substituted by **31st December, 2019;**
(ii) in paragraph 3, 30.09.2019 shall be substituted by **31st December, 2019.**

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(Rajarajeswari R.)

Under Secretary to the Government of India

(F. No. 225/75/2019-ITA.II)

Notification No. ⁷⁵/2019

To

The Manager,
Government of India Press,
Mayapuri, New Delhi

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Rajarajeswari R.
(Rajarajeswari R.)
28/9/19

Under Secretary to the Government of India

Note: - The principal notification no. 31/2019 dated 31st March, 2019 was published in the Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii) vide S.O. number 1495(E) dated 1st April, 2019.